



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT-DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 6th February, 2018.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 6th February, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR APPROPRIATION
(NO. 1) ACT, 2018.**

(Act No. I of 2018)

[6th February, 2018.]

An Act to authorize payment and Appropriation of certain sums from and out of the Consolidated Fund of the Jammu and Kashmir State for the services of the Financial Year, 2017-2018.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Jammu and Kashmir Appropriation (No. 1) Act, 2018.

2. *Issue of ₹128543.76 lakh out of the Consolidated Fund of the Jammu and Kashmir State for the Financial Year, 2017-2018.*—From and out of the Consolidated Fund of the Jammu and Kashmir State, there may be withdrawn sums not exceeding those specified in Column 5 of the Schedule hereto amounting in the aggregate to the sum of ₹ 128543.76 lakh (Rupees One Thousand Two Hundred Eighty-Five Crores Forty-Three Lakhs Seventy-Six Thousand only) towards defraying the several charges which will come in course of payment during the Financial Year, 2017-2018 in respect of the services specified in Column 2 of the said Schedule.

3. *Appropriation.*—The sums authorized to be withdrawn from and out of the Consolidated Fund of the Jammu and Kashmir State by the Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

